

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2885
ANSWERED ON:29.08.2012
DISPARITY IN SERVICES RULES
Sivakumar Alias J.K. Ritheesh Shri K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware of disparity among the IAS, IPS and IFS services in the implementation of Service Rules; and
- (b) if so, the steps taken by the Government to remove disparity in the implementation of service rules and promotion rules of IAS, IPS and IFS services?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): There is no disparity among the IAS, IPS and IFS in implementation of service rules. The All India Service Rules on subjects like Leave, Medical Attendance, Provident Fund, Compensatory Allowance, Travelling Allowance, Leave Travel Concession, House Rent Allowance, Dearness Allowance, House Building Advance, Group Insurance, Conduct, Prevention of Sexual Harassment, Discipline and Appeal, Pension, Confidential Rolls, Joint Cadre are equally applicable to IAS, IPS and IFS.

The service rules for IAS, IPS and IFS on subjects of (i) Cadre, (ii) Fixation of Cadre Strength, (iii) Recruitment, (iv) Appointment by Competitive Examination, (v) Appointment by Promotion, (vi) Appointment by Selection, (vii) Probation, (viii) Probationer's Final Examinations, (ix) Pay and (x) Regulation of Seniority, are separate on account of different functional requirements but these too are analogous in terms of principles laid therein.

(b): Does not arise.